

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 192/MP/2021 alongwith IA No.3/IA/2023

Subject	:	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Article 4.5(a) of the Power Purchase Agreement (PPA) dated 20.8.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), read with the back-to-back Power Sale Agreements (PSAs) dated 17.6.2019 and 26.6.2019 executed between SECI and BSES Yamuna Power Limited (BYPL) and Tata Power Delhi Distribution Limited (TPDDL).
Date of Hearing	:	6.3.2023
Coram	:	Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	SBSR Power Cleantech Eleven Private Limited (SBSRPCEPL)
Respondents	:	Solar Energy Corporation of India Limited (SECIL) and 2 Ors.
Parties Present	:	Shri Hemant Singh, Advocate, SBSRPCEPL Shri Lakshyajit Singh Bagdwa, Advocate, SBSRPCEPL Shri Sindhuja Rastogi, SBSRPCEPL Ms. Srishti Khindeva, Advocate, SECI Ms. Surbhi Kapoor, Advocate, SECI Shri Buddy Ranganadhan, Advocate, BYPL Shri Hasan Murtaza, Advocate, BYPL Shri Venkatesh, Advocate, TPDDL Shri Mohit Manshranami, Advocate, TPDDL

Record of Proceedings

Learned counsel for the Petitioner sought adjournment in the matter due to his personal difficulty and the same is unopposed by the opposite parties.

2. Learned counsel for TPDDL sought time to file rejoinder to the reply filed by the Petitioner and SECI in IA No. 3/IA/2023.



3. The Commission permitted TPDDL to file its rejoinder in IA No. 3/IA/2023 by 31.3.2023 with copy of the same to the other parties.
4. The matter shall be listed for further hearing on 18.4.2023.

By order of the Commission

Sd/
(V. Sreenivas)
Joint Chief (Law)

